

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 957 of 1994

Narendra Singh Applicant.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. T.L.Verma, Member-J

Hon'ble Mr. S.Dayal , Member-A

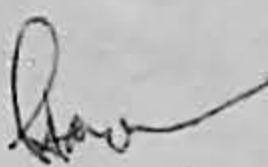
(By Hon'ble Mr. T.L.Verma, J.M.)

Heard Shri S.Banerji, learned counsel for the applicant on admission. Shri Banerji has not been able to show us the Rule under which the appeal lies against termination to the authorities. as directed by us on 21.7.1994.

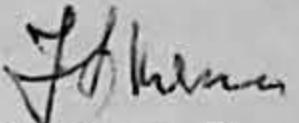
2. The applicant was working in place of his father without being given formal appointment. It is stated that he has ^{now} ~~not~~ been relieved off that post by order dated 9.5.1994 (Annexure-2). The relief claimed is to the effect that the respondents be restrained from interfering with the function of the applicant as Extra Departmental Branch Post Master. From the perusal of the record, it is apparent that the applicant has not been appointed after following the procedure laid down in extant rules. His appointment appears to be a stop gap arrangement. That being so, and having regard to the fact that the appointment was purely temporary and adhoc, no right to hold the post has been created in favour of the applicant. That being so, we find that no case to issue a direction
here

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as prayed for has been made out. Hence, this application is dismissed at the admission stage itself.



Member-A



Member-B

Allahabad Dated: September 02, 1994

/jw/